

**CJ & ASKJ:**

24.10.2020

(through video  
conferencing)

**W.A.No.399/2020, W.P.No.8644/2020,**

**W.P.No.8748/2020 and**

**W.P.No.8545/2020**

### **ORDER**

After the judgment was pronounced, Shri Janak Dwarkadas, the learned Senior Counsel representing AMC and Trustees prays for stay of the operation of the judgment.

2. The prayer is opposed by Shri Ravindra Shrivastava, the learned Senior Counsel appearing for the petitioner in W.P.No.8545/2020. Shri Adithya Sondhi, the learned Senior Counsel representing the petitioners in W.P.No.8644/2020 also opposes the prayer.

3. Considering the nature of issues involved, we deem it appropriate to stay the operation of the final judgment and order for a period of six weeks from today subject to the condition that none of the respondents will take any steps to implement or to act upon the impugned notices dated 23<sup>rd</sup> April 2020 and 20<sup>th</sup> May 2020.

4. At this stage, Shri Janak Dwarkadas, the learned Senior Counsel submits that a clarification may be issued that there will not be any redemptions during the period of six weeks.

5. We, therefore, clarify that during the period of six weeks, there will not be any redemptions. We also make it very clear that AMC and Trustees shall not indulge in making any borrowings and shall not create any liability for the said six Schemes subject matter of these petitions.

**Sd/-  
CHIEF JUSTICE**

**Sd/-  
JUDGE**